

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "F" NEW DELHI

BEFORE SHRI NARENDRA KUMAR BILLAIYA, ACCOUNTANT MEMBER  
AND SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER

आ.अ.सं./I.T.A No.277/Del/2018

निर्धारणवर्ष/Assessment Year: 2008-09

Purushotam Agarwal Akhilesh Kumar, Advocate, Chamber No. 206-207, Ansal Satyam, RDC Raj Nagar, Ghaziabad, Uttar Pradesh. PAN No. AALPA9122C	बनाम Vs.	DCIT Central Circle Ghaziabad.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Sh. Akhilesh Kumar, Adv. & Sh. Pushkar Pandey, Adv.
राजस्वकीओरसे /Revenue by	Sh. Mrinal Kumar Das, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	20.01.2022
उद्घोषणाकीतारीख/Pronouncement on	20.01.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(A)-2, Noida dated 14.11.2017 for AY 2008-09.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 has already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 20/01/2022

**Sd/-**  
**(N.K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(C.N. PRASAD)**  
**JUDICIAL MEMBER**

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard  
file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**